

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.No.694/2018 in OA No.1022/2016

Dated Friday, the 21st day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

C.Vijayalakshmi,
W/o.K.Chandrasekaran,
C-2, Kurinji Veronica Apartment,
IIT Colony, 1st Main Road,
Pallikaranai, Chennai 600 100.

...Applicant

By Advocate M/s R.Malaichamy

Vs.

1.Union of India,
Rep., by the Director General,
ESI Corporation Head Quarters Office,
Panchadeep Bhavan, CIG Marg,
New Delhi 110 002.

2.The Regional Director,
Regional Office (TN), ESI Corporation,
No.143,Sterling Road, Nungambakkam,
Chennai 600 034.

...Respondents

By Advocate Mr. Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

This MA has been filed seeking execution of the order of this Tribunal dated 24.06.2016 in OA 1022/2016 by which the respondents were directed to consider the representation of the applicant as contained in Annexure A-6 therein within a period of two months from the date of receipt of copy of that order.

2. The respondents took certain steps that appeared to be on the correct lines and therefore the applicant decided to await their final decision in the matter. The correspondence between the headquarters of the 1st respondent and the Ministry of Labour & Employment dated 26.09/04.10.2016 followed by order dated 10.10.2016 in the case of one S.Vishwanathan, Ex-SSO and subsequently the response of the Ministry of Labour dated 06.04.2017 in this regard are referred to.

3. Accordingly, the applicant did not move a contempt petition although final orders had not been passed. However, even after a lapse of two years no final decision has been taken and accordingly he seeks execution of the order.

4. Mr.Su.Srinivasan, SCGSC appearing for the respondents takes notice and submits that the order of this Tribunal was only to consider the representation and pass a reasoned and speaking order. Accordingly, the

respondents would pass a reasoned and speaking order if permitted within one month from the date of receipt of a copy of this order.

5. Keeping in view the above submission, the respondents are directed to pass a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order. MA is disposed of accordingly.

(P.MADHAVAN)
MEMBER(J)

21.12.2018

M.T.

(R.RAMANUJAM)
MEMBER (A)